

SHRI SHIVRAJ V. PATIL: By 2000 A.D. we would be producing electricity in the vicinity of 10,000 to 12,000 MW by using nuclear energy. It will be 10 per cent more of electricity produced in the country.

SHRI R. PRABHU : When would you use it on a large scale ?

SHRI SHIVRAJ V. PATIL : Sir, the fast breeder technology is in the stage of development. We would be able to use it on a commercial scale or on a large scale, maybe after 10 years or 15 years. Now, the present fast breeder reactor which is commissioned is a test reactor.

SHRI S. JAIPAL REDDY : Sir, we understand from the Press that our Prime Minister has invited the President of Pakistan, Gen. Zia to attend the inauguration of one nuclear station. I would like to know three things in this context.

Firstly, whether Gen. Zia has agreed to the invitation of our Prime Minister ? Secondly, whether Gen. Zia has made a reciprocal gesture of inviting our own Prime Minister to inspect one of their nuclear stations ? Thirdly, whether this arrangement of mutual inspection of nuclear station by the heads of Governments is not tantamount to a regional version of nuclear non-proliferation treaty ?

MR. SPEAKER : Is this relevant to this Question, Mr. Jaipal ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Sir, I will answer that. We have not got an answer from the President Zia yet. No. 2, we have not invited him for an inspection. We have invited him for the dedication of this unit to the nation. And it has nothing to do with the NPT.

Pending applications of freedom fighters from Kerala

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***231. SHRI A. CHARLES :**
SHRI K. KUNJAMBU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of applications pending with the Home Ministry from the freedom fighters in Kerala; and

(b) for how long these have been pending ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P.A. SANGMA) : (a) and (b). A total of 30,059 applications had been received from the freedom fighters in Kerala under the Freedom Fighters Pension Scheme, out of which 23,631 applications have already been disposed of by Government. The remaining 6,428 applications are pending disposal mostly for want of State Government's verification reports or clarifications sought on certain points of doubt.

SHRI A. CHARLES : Sir, I am glad that a considerable number of applications have been disposed of. But still 6,000 applications is fairly a large number and if my information is correct, there are still applications pending here which have been cleared finally by the State Government. May I know from the Hon. Minister whether he would look into the matter personally in as much as our freedom fighters are very old and any delay in the matter will defeat the purpose or the grace of the whole scheme ? So, will the Minister ensure that the remaining applications will also be cleared within the short time, as a time-bound programme ?

SHRI P.A. SANGMA : Sir, as I have said, 23,631 applications have already been disposed of and only 6,428 applications are pending with us. Most of them are pending because we are expecting the verification report from the State Government. As soon as we receive the verification report from the State Government, I can assure the House that from our side, we will expedite the process.

SHRI A. CHARLES : Sir, Vattiyurcava is a place, suburb to the city of Trivandrum, hardly 6 km. from Trivandrum. During the national freedom movement, while the whole nation was under the fire of the freedom struggle. The Trivandrum Unit of the Indian National Congress organised a huge meeting there. The then Diwan prohibited the meet-

ing under section 144 of the Criminal Procedure Code. But the very valiant patriots had the meeting and had the demonstration there. There were lathi charge and firing and as a result of which various patriots were arrested and detained in jail. The State Government has accepted that movement as part of the freedom struggle and the pension was given under the Government scheme. But I understand that due to some misunderstanding or lack of understanding rather, the government of India have not given pension for those who are concerned with that movement. May I know from the Minister whether Vattiyurcava agitation would be treated as part of the freedom struggle as accepted by the State Government and those applications pending on that count will also be cleared up as early as possible ?

SHRI P. A. SANGMA : Sir, a non-official advisory committee was appointed which had gone into the whole aspect of what type of movement could be accepted as the freedom struggle and what type of movement could not be accepted as the freedom struggle. In that respect, all the regional movements were also taken into consideration. On the basis of the recommendations of this Committee, Government has accepted some of the regional movements as national movements and some of the movements were not considered appropriate to be accepted as the freedom struggle. In Kerala also, though the Mopla rebellion has been accepted as a national freedom movement, but still there are two movements like the Cochin Police action and Kavalila movement which he referred to could not be accepted.

PROF. N.G. RANGA : I happened to be a Member of that Advisory Committee.

(Interruptions)

SHRI P.A. SANGMA : The movement for the merger of the State into the Union of India and some of the regional movements which have been launched for coming into the Union of India like that of Hyderabad have been accepted.

(Interruptions)

PROF. N.G. RANGA : I happened to be a Member of that so called Advisory Committee and it has not been convened for the last two years. When it was twice convened earlier it made certain recommendations. Those recommendation were not implemented. On the other hand, there was some difference of opinion between the Minister and his advisors and they were put up before the Cabinet Sub-Committee or Cabinet Committee. The Cabinet Committee has not been able to consider these matters with regard to the various categories of freedom fighters and who are to be accepted and not to be accepted and so on. For years now, all these applications are kept there pending gathering dust in the hands of their regular staff. What is more, lot of discontent is there. These things are kept pending below the level of Joint Secretaries. I would like to know for what consideration they are kept pending and exactly at what level.

SHRI P.A. SANGMA : The recommendations of the Committee have already been gone into. I have already answered.

As far as the pendency of the cases is concerned, out of 4,33,754 applications which have been received, only 85,293 are pending for disposal.

PROF. N.G. RANGA : For how many years are they pending ? Not 1,000 or 2,000 but 85,000 of them have been kept pending. For how many years ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I feel that this question is confined to Kerala. Out of 85,000 cases, almost 48,000 cases are from two States and in spite of repeated reminders, we are not getting any information from most of the State Governments. We are trying our level best to find out as to what other methods should be used by which the genuine demands of the freedom fighters should be met, if the State Governments would not co-operate in the matter.

PROF. N.G. RANGA : What about the Advisory Committee ? It is not meeting at all.

SHRI S.B. CHAVAN : The reconstitution of the Advisory Committee...

PROF. N.G. RANGA : Please accept my resignation ! (*Interruptions*)

SHRI S.B. CHAVAN : It is under the consideration of the Government. I have just now said that there are two or three cases where the pendency is too much. We have been repeatedly reminding the State Governments for expediting verification reports and unfortunately we are not getting any response from the State Governments. That is why, some alternative machinery is to be evolved in those cases. It is under the consideration of the Government.

SHRI BHAGWAT JHA AZAD : Being encouraged by the replies of the Hon. Minister and the Hon. Minister of State that they will do their best from their side, may I ask them whether they would be able to give consideration to such of the cases of widows whose husbands have died 3 or 4 years before and so far they are not getting pension in spite of our writing to them. The lady, at the age of 91, is asking for the pension. The husband died four years before, and the Home Ministry does not give it. Why is it so ?

SHRI S.B. CHAVAN : If the Hon. Member brings this matter...

SHRI BHAGWAT JHA AZAD : I have written to the Minister...

SHRI S.B. CHAVAN : He can come to me. I will go into the matter...

SHRI BHAGWAT JHA AZAD : I have already written. Why should I come to you ? (*Interruptions*)

SHRI S.B. CHAVAN : You need not come.

SHRI BHAGAT JHA AZAD : I am surprised. This means that writing has no value. Why should I go to the Minister personally ?

SHRI S.B. CHAVAN : I was trying to find a way-out so that no time is wasted in unnecessary correspondence. If the Hon. Member is not prepared to come to me, I will get the information...

SHRI BHAGWAT JHA AZAD : I have requested many times. Why should I come personally ?

SHRI S.B. CHAVAN : Whatever information is still lacking in that particular case, I will personally look into the matter and see that the whole thing is expedited.

SHRI BASUDEB ACHARIA : The Bhumij Revolt, which was popularly known as Chuar Revolt, was the first freedom struggle in our country—in Purlia, Bankura, Birbhum and Midnapore districts of West Bengal. I want to know whether Government will recognise the Bhumij Revolt, which the first freedom struggle in our country, as a freedom struggle.

SHRI S.B. CHAVAN : I think, this Question is confined only to Kerala. I would not have this information.

Use of Name "Bambai" instead of "Mumbai" in Hindi

*233. SHRI ANOOPCHAND SHAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the name 'Bombay' is mentioned as 'Mumbai' in the authorised Hindi Text of the Constitution of India since the beginning;

(b) if so, why the name 'Bambai' appears to be used by the offices of the Government of India and semi-Government undertakings under their control on name boards, notice boards, in announcements, press communiques, advertisements, documents, seals, badges, maps, letter-heads, correspondence etc. in official Hindi; and

(c) whether Government intend to use the authorised name "Mumbai" in Devanagari script in official Hindi as provided in the Hindi texts of the Constitution and the Central Acts ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (c). Question does not arise because the authoritative